

F.NO. 127/2/74-IT (AI)
GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI, dated the

30th April 1975

NOTIFICATION
(INCOME-TAX)

NO. 886 (F.NO. 127/2/74-IT (AI)): In exercise of powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961) and in partial modification of the previous notification of even number dated 20th July, 1974, as amended from time to time in this regard, the Central Board of Direct Taxes hereby direct that the Commissioner of Income-tax, specified in column (1) of the Schedule hereto annexed with headquarters specified in column (2) thereof shall perform, their functions in respect of such areas or of such persons or classes of persons or of such incomes or classes of incomes or of such cases or classes of cases as are comprised in the Income-tax Circles, wards or Districts referred to in the column (3),

Provided that a Commissioner of Income-tax shall also perform his functions in respect of such persons or of such cases as have been or may be assigned by the Central Board of Direct Taxes to any Income-tax authority subordinate to him;

Provided further that a Commissioner shall not perform his functions in respect of such persons or such cases as have been or may be assigned to any income-tax authority outside his jurisdiction.

SCHEDULE

Commissioners of Income-tax.	Headquarters.	Jurisdiction
1.	2.	3.
B. Bombay City-I	Bombay	1. Company Circle-I 2. Bombay Circle. 3. Film Circle. 4. Special Circle-I 5. Special Circle-II.
5A. Bombay City-II	Bombay	1. Companies Circle-II. 2. B-I Ward. 3. All companies as defined in the I.T. Act, 1961, having their principal place of business/profession or vocation in the territorial jurisdiction of the following wards/circles/districts, and over which no other Commissioner at Bombay holds jurisdiction at present. B-I Ward B-II Ward.

Commissioner of Income-tax.	Headquarters	Jurisdiction.
5B. Bombay City-III	Bombay	<ol style="list-style-type: none">1. Company Circle-III2. A-I Ward,3. A-III Ward,4. X-Ward,5. All companies as defined in the I.T. Act, 1961, having their principal place of business, profession or vocation in the territorial jurisdiction of the following wards/circles/districts, and over which no other Commissioner at Bombay holds jurisdiction at present. A-I Ward A-II Ward A-III Ward A-IV Ward A-V Ward
5C. Bombay City IV	Bombay	<ol style="list-style-type: none">1. Companies Circle-IV2. A-II Ward3. C-IV Ward4. Bombay Refund Circle (including Trust cases)5. All companies as defined in the I.T. Act, 1961, having their principal place of business, profession or vocation in the territorial jurisdiction of the following wards/circles/districts, and over which no other Commissioner at Bombay holds jurisdiction at present. C-I Ward. C-II Ward. C-III Ward. C-IV Ward E C-V Ward.
5A. Bombay City V.	Bombay	<ol style="list-style-type: none">1. Companies Circle-V2. B-I Ward3. Everest Circle-II.4. B-II Ward5. All companies as defined in the I.T. Act, 1961, having their principal place of business, profession or vocation in the territorial jurisdiction of the following wards/circles/districts and over which no other Commissioner at Bombay holds jurisdiction at present.

Commissioner of Income-tax.	Headquarters.	Jurisdiction
-----------------------------	---------------	--------------

		B-I Ward B-II Ward B-III Ward B-Ward Market Ward
81. Bombay City-VI	Bombay	1. Companies Circle-VI. 2. B.S.D. (South) 3. B.S.D. (East). 4. All companies as defined in the I.T. Act, 1951, having the principal place of business, profession or vocation in the territorial jurisdiction of the following wards/circles/districts and over which no other Commissioner of Bombay holds jurisdiction at present G-Ward GA-Ward B.S.D. (B) Ward B.S.D. (E) Ward B.S.D. (S) Ward
82. Bombay City-VII	Bombay	1. C-III Ward 2. D-II Ward 3. A-V Ward
83. Bombay City-VIII	Bombay	1. A-IV Ward 2. C-V Ward 3. E-Ward
84. Bombay City-IX	Bombay	1. Market Ward 2. C-I Ward 3. C-II Ward 4. Exchange Circle-I.
85. Bombay City X	Bombay	1. D-II Ward 2. B.S.D. (East) 3. Foreign Section 4. Non-Residents Refund Circle.
86. Bombay City-XI	Bombay	1. Solaris Branch-I. 2. Solaris Branch-II 3. G-Ward 4. G.A-Ward

This Notification shall take effect from 1st May, 1975.

64/-
 (Sd/-) **SHAM (I. S. J. MURKUNDALA)**
 SECRETARY, CENTRAL BOARD OF DIRECT TAXES

To
 The Manager,
 Government of India Press,
 Department Industrial Area,
 (Near Rajouri Garden) New Delhi.

No. 886 (F.NO.187/2/74-II(2))

1. All Commissioner of Income-tax.
2. Director of Inspection (IT)/IAS/(P&P)/(Inv)/C.I. Services).
3. All Officers and Section in I.T. Wing and Ad. VI, Ad. VII and Ad. IX.
4. The President, Income-tax Appellate Tribunal, Bombay.
5. The Comptroller & Auditor General of India, New Delhi (20 copies).
6. Director of Training I.P.S. (Direct Taxes) Staff College, Nagpur (5 copies).
7. Bulletin Section (2 copies).



(T. P. JHA)
SECRETARY, CENTRAL BOARD OF DIRECT TAXES